

**CUSTOMS,EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH : COURT NO - 1

Excise Appeal No. 12031 of 2018-SM

(Arising out of OIA no.-VAD-EXCUS-002-APP-077-2018-19 dated 31/05/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I

Gujarat Guardian Limited

Appellant

Village-Kondh, Taluka-Valia,
Bharuch,
Gujarat

-VERSUS-

C.C. E. & S.T. Vadodara-ii

Respondent

1st Floor... Room No.101,
New Central Excise Building,
Vadodara,
Gujarat
390023

Present For the Appellant : Shri S.J. Vyas, Advocate

Present For the Respondent : Shri L. Patra, Asst. Commr. (AR)

CORAM:

HON'BLE MEMBER (TECHNICAL), MR. RAJU

FINAL ORDER NO. A/11821/ 2019

Date of Hearing: 13/09/2019

Date of Decision: 13/09/2019

RAJU

This appeal has been filed by M/s Gujarat Guardian Ltd. against demand of Cenvat Credit. Both sides agree that identical matter was decided vide Order no. A/12571/2018 dated 06/09/2018 in appellant's own case in favour of the appellant. Relying on the aforesaid order, the appeal is allowed.

(Dictated and pronounced in the open court)

Diksha

**(Raju)
Member (Technical)**